

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/8318/2020**

This the 20<sup>th</sup> day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Hussain

.....Applicant  
(Advocate:- Mr. M I Sherkhan)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that he has no instructions in the matter.

2. Despite the case being listed in the regular cause list, which is a sort of notice to public at large, the applicant has not appeared today. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant as well for non prosecution.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**